

(26)

Central Administrative Tribunal, Principal Bench

Contempt Petition (Civil) No. 8 of 2002 in
Contempt Petition No. 432/2002
Original Application No. 2552 of 2000

New Delhi, this the 20th day of December, 2002

Hon'ble Mr. Justice V.S. Aggarwal, Chairman
Hon'ble Mr. S.A.T. Rizvi, Member (A)

C.P. 432/2002

Jitender Pal,
4243, Aryapura,
Gali Chandra Singh, Subzi Mandi,
Delhi

....Applicant

(By Advocate: Shri A.K. Behra)

Versus

1. Smt. Shailja Chandra,
Chief Secretary,
Govt. NCT Delhi
Delhi Secretariat, Players Building,
I.P. Estate, Delhi
2. Shri Satish Chandra,
Secretary
Public Works Department,
Govt. NCT Delhi
Delhi Secretariat, Players Building,
I.P. Estate, Delhi
3. Shri S.S. Jasrotia,
Chief Engineer, PWD,
Delhi Admn, Zone-I,
M.S.O. Building, 7th Floor,
I.P. Estate, New Delhi-2
4. Shri S.P. Banwait,
Executive Director,
C.S.O., C.P.W.D., E-Wing,
1st Floor, Nirman Bhawan,
New Delhi

....Respondents

(By Advocate: Shri George Paracken with Shri K.R. Sachdeva)

C.P. (Civil) No. 8/2002

Court on its own Motion

Versus

Shri S.P. Banwait,
Executive Director,
C.S.O., CPWD, E-Wing,
1st Floor, Nirman Bhawan,
New Delhi.

(By Advocate: Shri K.R. Sachdeva)

O R D E R (ORAL)

By Justice V.S. Aggarwal, Chairman

C.P. 432/2002

Learned counsel for the respondents has placed on record the order dated 19.12.2002. A copy of the same has been given to the applicant's learned counsel. Keeping in view the same, learned counsel for the applicant does not press the present contempt petition, reserving his right to take appropriate action if need arises.

2. Subject to aforesaid, rule is discharged.

C.P. (Civil) No.8/2002

Suo moto contempt notice had already been issued and registered as No.8/2002. Learned counsel for the alleged contemnor submits an un-conditional apology. ^{It is} Accepted.

2. The rule is discharged.


(S.A.T. Rizvi)
Member (A)


(V.S. Aggarwal)
Chairman

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